

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 695 of 2020

IN THE MATTER OF:

**Sumilon Polyester Pvt. Ltd.
(Formerly Sumilon Polyester Ltd.)**

... Appellant

Versus

Parikh Packaging Pvt. Ltd.

...Respondent

**Present: For Appellant : Mr. Malak Bhatt and Mr. Rajat, Advocates
O R D E R
(Through Virtual Mode)**

20.08.2020 The issue raised in this appeal is that the Adjudicating Authority has erred in recording a finding in regard to the pre-existing dispute in respect of the quality of goods as the demand notice pertains to an invoice for September, 2018 and not December, 2017.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **15th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**